



ITEM NO.51

COURT NO.8

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2779/2023

(Arising out of impugned final judgment and order dated 23-01-2023 in CRLMA No. 1316/2023 passed by the High Court Of Gujarat at Ahmedabad)

SAKET SUHAS GOKHALE

Petitioner(s)

VERSUS

THE STATE OF GUJARAT

Respondent(s)

(IA No.43024/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.43025/2023-EXEMPTION FROM FILING O.T.

IA No. 43024/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 43025/2023 - EXEMPTION FROM FILING O.T.)

Date : 17-04-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s)

Mr. Siddharth Agarwal, Sr. Adv.  
Mr. Nipun Saxena, Adv.  
Mr. Amit Bhandari, Adv.  
Ms. Arshiya Ghose, Adv.  
Mr. Archit Adlakha, Adv.  
Ms. Somya Saxena, Adv.  
Mr. Aditya Raj Pandey, Adv.  
Mr. Apoorve Karol, Adv.  
Mr. Mithu Jain, AOR

For Respondent(s)

Mr. S.V. Raju, A.S.G.  
Ms. Swati Ghildiyal, AOR  
Ms. Devyani Bhatt, Adv.  
Mr. Praveen Kumar Singh, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. This is an application seeking bail.
2. Mr. S.V. Raju, learned Additional Solicitor General of India vehemently opposes the application.
3. However, taking into consideration the nature of allegation and that the charge-sheet has already been filed, we are inclined to grant bail.
4. The petitioner is directed to be released on bail in connection with FIR No.11191067220154/2022 at Cyber Crime P.S. Ahmedabad City, subject to furnishing personal bail bond and sureties to the satisfaction of the Trial Court.
5. The special leave petition is, accordingly, disposed of.
6. Pending application(s), if any, shall stand disposed of.

(NARENDRA PRASAD)  
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)  
COURT MASTER (NSH)